

character of the Aligarh Muslim University.”

*The motion was adopted.*

SHRI RAM JETHMALANI: I introduce the Bill.

15.34 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL\*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the code of Civil Procedure, 1908.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908.”

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

15.34 hrs.

TRADE AND MERCHANDISE MARKS (AMENDMENT) BILL\*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.”

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

15.35 hrs.

MARGINAL FARMERS AND AGRICULTURAL WORKERS FAMILY SECURITY BILL\*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for security to the families of marginal farmers and agricultural workers.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to provide for security to the families of marginal farmers and agricultural workers.”

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL\*

*(Omission of article 44).*

SHRI G. M. BANATWALLA (Ponnampet): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI G. M. BANATWALLA: I introduce the Bill.